

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

**Thursday, this the 25th day of June, 2020.
E. Bail No.219/2020.**

1. Mallishkumar, 39/2020,
S/o.Sivamoorthi.

2. Balamurugan, 33/2020,
S/o.Annadurai,
All are residing at
Pudukurichi Village,
Karai Post, Alathur Taluk,
Perambalur Dt.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,
Padalur P.S.
Cr.No.591/2020.
Offence U/S.294(b), 324 and 506(ii) IPC.

... Respondent/Complainant.


This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.E.Valluvan Nambi and G.Gunalan, Advocates for the petitioners and the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439(ii) of Cr.P.C. for relaxation of conditions.

Already order passed in the similar petition, ^{on 23.6.2020} Hence this petition is dismissed.

Pronounced by me and sent through Email, this the 25th day of June, 2020.


Principal District and Sessions Judge,
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Thursday, this the 25th day of June, 2020.

E. Bail No.235/2020.

Vadivel, 40/20,
S/o.Mani,
Eluppanatham Village,
Gangavalli Tk.,
Salem District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
V.Kalathur P.S.
Cr.No.291/2020.
Offence U/S.25(1)(a) Arms Act.

... Respondent/Complainant.

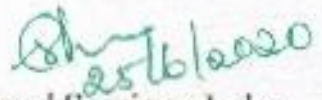
This petition coming on this day before me for order in the form of e-bail by Thiru.S.Arunan, Advocate for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offence U/S.25(1)(a) Arms Act.

The petitioner's Counsel not pressing the application hence this petition is dismissed.

Pronounced by me and sent through email, this the 25th day of June, 2020.


 Principal District and Sessions Judge,
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Thursday, this the 25th day of June, 2020.

E. Bail No.237/2020.

1. Vijayarathi, 40/20, (A-1),
S/o.Chinnasamy.
2. Sudha, 28/20, (A-2),
W/o.Vijayarathi.
3. Mahadevan, 47/20, (A-3),
S/o.Chinnasamy.
4. Rani, 44/20, (A-4),
W/o.Mahadevan.
5. Nivas, 19/20, (A-5),
S/o.Mahadevan,
All are residing at
Neikuppai Village,
Veppanthattai Taluk,
Perambalur District.

... Petitioners/Accused.

-VS-

Represented by the Sub-Inspector of Police,
V.Kalathur P.S.
Cr.No.284/2020.
Offence U/S.147, 341, 294(b), 323, 324, 506(ii) IPC r/w Section 4 of TNPHW Act,
2002 and Section 3 of PPDL Act, 1992.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiru.G.Selvam, Advocate for the petitioners and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offence U/S.147, 341, 294(b), 323, 324, 506(ii) IPC r/w Section 4 of TNPHW Act, 2002 and Section 3 of PPDI. Act, 1992.

2. The learned Counsel for the petitioners stated that the alleged date of occurrence was on 28.05.2020 and FIR was registered on 02.06.2020 and due to previous enmity between the petitioners/accused and defacto complainant, case and counter case were registered and the petitioners/accused have not committed the offence and the complaint was falsely given by the defacto complainant and the 3rd petitioner/accused is working as Office Assistant in National Highways, Peramablur and if they are released on anticipatory bail, they will be ready to furnish sufficient sureties and they will abide the conditions which are imposed by this Court and they will not abscond or tamper the witness or evade justice in any manner and undertake to pay the necessary Court fee at the time surety and they have not filed any bail application before the Hon'ble High Court of Madras and hence the accused are seeking for bail.

3. The learned Public Prosecutor stated in his reply that the investigation is not yet completed, the accused in the counter case were already released on anticipatory bail by this Court in E.Bail No.184/2020, dated 18.06.2020 and if they are released on anticipatory bail, they will tamper the witnesses and law and order problem will be create and strongly opposed for granting anticipatory bail.

4. The petitioner's Counsel argued that the petitioners are falsely implicated in this case, the 1st petitioner gave a complaint against the defacto complainant, counter case was registered and the accused in the counter case were already granted anticipatory bail by this Court hence anticipatory bail may be considered.

5. On perusal of the records, the occurrence took place on 28.05.2020 and FIR was registered on 02.06.2020. Case and counter case registered. There is no serious objection on the side of the learned Public Prosecutor. Considering the same, this Court granting anticipatory bail on conditions:

Accordingly, (i) that the petitioners/accused shall in the event of their arrest or surrender before the learned Judicial Magistrate, Additional Mahila Court, Perambalur concerned be released on anticipatory bail on executing a bond each for Rs.10,000/-with two sureties each for a like sum each to the satisfaction of the learned Judicial Magistrate, Additional Mahila Court, Perambalur and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall report before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

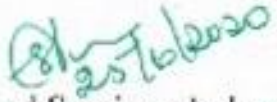
(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the

learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FTR can be registered under Section 229-A IPC.

(g) that the petitioners/accused shall surrender before the learned Judicial Magistrate, Additional Mahila Court, Perambalur on or before 03.07.2020 or else the anticipatory bail granted to them shall stand automatically cancel.

Pronounced by me through mail, this the 25th day of June, 2020.


Principal District and Sessions Judge,
Perambalur.

Copy to:

1. The Judicial Magistrate, Additional Mahila Court, Perambalur,
2. The Public Prosecutor, Perambalur.
3. The Sub-Inspector of Police, V.Kalathur P.S.
4. The Advocate for the petitioners.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L., M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

**Thursday, this the 25th day of June, 2020.
E. Bail No.239/2020.**

Ramasamy, 50/20,
S/o.Karuppannan,
Middle Street,
Pandagapadi Village,
Veppanthattai Tk.,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
V.Kalathur P.S.
Cr.No.271/2020.
Offence U/S.302 IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.K.Arulraj and M.A.Chinnappa, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offence U/S.302 IPC.

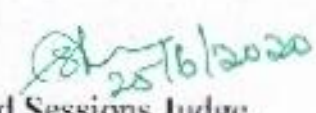
The learned Counsel for the petitioner stated that the alleged date of occurrence was on 28.05.2020 and FIR was registered on the same day and the petitioner/accused was remanded on 29.05.2020 and he has not committed any such offence and he has been falsely implicated in this case and if he is released on bail, he will be ready to furnish sufficient sureties and he will abide the conditions which are

imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and undertake to pay the court fee and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

The learned Public Prosecutor stated in his reply that the investigation is earlier stage, the case property yet to be hand over to the Court, examination of witnesses is required if he is released on bail, he may tamper the witnesses and abscond hence he strongly opposed for granting bail.

On perusal of records, the occurrence took place on 28.05.2020. The petitioner's Counsel has stated that the petitioner is an innocent, the public were assaulted the petitioner's father at the time, the deceased fell down and died and he is no way connected in this case. The learned Public Prosecutor argued that due to property dispute, the petitioner committed the offence, the investigation is earlier stage if he is released on bail, he may absconded. Considering the same, this petition is dismissed.

Pronounced by me and sent through email, this the 25th day of June, 2020.


Principal District and Sessions Judge,
Perambalur.